

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CP No. 137 (ND)/2014

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
11.10.2017**

**NAME OF THE COMPANY: Sanjeev Kumar Gupta & Ors. M/s Shiva
International Pvt. Ltd. & Ors.**

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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For the Petitioner(s): Mr. Gaurav Sawhney, Advocate

For the Respondent(s): Mr. Sayntan Mandal, Advocate

ORDER

It is submitted by the Ld. Counsel for the Respondent that the cost imposed vide order dated 4.7.2017 has been paid on-line to the Prime Minister's Relief Fund. Photocopy of the down-loaded receipt is placed on record. It is submitted that being a dispute within the family, the matter is likely to be compromised.

In the event of compromise not being recorded, the parties are directed to be ready for final arguments. No further adjournment shall be granted. At their request adjourned to 22nd December, 2017.

—sd—

(S. K. Mohapatra)
Member (T)

—sd—

(Ina Malhotra)
Member (J)